

[Shri A. P. Jain]

Rehabilitation is a difficult and delicate task. I have to seek the co-operation of State Governments who are primarily responsible for running the homes and if a difficult situation in regard to law and order arises they have to deal with it. Any unfair criticism here is bound to cause difficulties and while I do not mind providing necessary information to the House, yet, I would request hon. Members to be circumspect in their criticism.

Dr. S. P. Mookerjee: Our criticism is not against the U.P. Government. Has anyone in the House criticised the U.P. Government? So far as I know even outsiders have not.

Shri A. E. Jain: What else is it?

Shri K. K. Basu: Is the United Provinces Government above criticism?

MESSAGE FROM THE COUNCIL OF STATES.

Secretary: I have to report the following message received from the Secretary of the Council of States:

"In accordance with the provisions of rule 97 of the Rules of

Procedure and Conduct of Business in the Council of States, I am directed to enclose a copy each of the following Bills which have been passed by the Council of States at its sitting held on the 9th April, 1953:

1. The Scheduled Areas (Assimilation of Laws) Bill, 1953.
2. The Travancore-Cochin High Court (Amendment) Bill, 1953."

SCHEDULED AREAS (ASSIMILATION OF LAWS) BILL AND TRAVANCORE-COCHIN HIGH COURT (AMENDMENT) BILL

Secretary: I beg to lay the following two Bills, as passed by the Council of States, on the Table of the House:

1. The Scheduled Areas (Assimilation of Laws) Bill, 1953.
2. The Travancore-Cochin High Court (Amendment) Bill, 1953.

The House then adjourned till a Quarter Past Eight of the Clock on Tuesday, the 14th April, 1953.